

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

(Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)  
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 01.12.2022 AT 2:00 PM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (IBC)/823/2022 IA(IBC)/60/2021 IA(IBC)/61/2022 IA(IBC)/390/2021 IA(IBC)/116/2021 in CP(IB)No.662/7/HDB/2019
<b>NAME OF THE COMPANY</b>	Solar Semiconductor Energy (India) Pvt Ltd
<b>NAME OF THE PETITIONER(S)</b>	Orix Leasing and Financial Services India Ltd
<b>NAME OF THE RESPONDENT(S)</b>	Solar Semiconductor Energy (India) Pvt Ltd
<b>UNDER SECTION</b>	7 of IBC

**ORDER**

Ld. Counsels for both sides present.

It is found from the records that as per the order of the Hon’ble Supreme Court in Civil Appeal No. 2210/2021, the order passed by the Hon’ble NCLAT, Chennai had been stayed.

**In the light of the same, list this matter on 05.01.2023.**

**Sd/-**

**MEMBER TECHNICAL**

**Sd/-**

**MEMBER JUDICIAL**